

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
PUBLIC NOTICE

It is for information of all concerned that some of petitions filed in the Registry of this Court in the years 2008 and 2009 for supply of certified copies of orders/ judgment/ documents have become unclaimed and so are the certified copies which are not being received by Advocates/ Parties and offices of Advocate General, Punjab and Advocate General, Haryana as the applicants have not turned up to claim the petition and/or to get certified copies thereof.

Through this notice all concerned are requested to give reminder regarding such petitions and/or to receive the certified copies lying prepared within two weeks from the date of publication of this notice, failing which claim regarding such petitions will not be entertained and such certified copies will be destroyed without further notice.

Sd/-
Registrar Judicial